Uttar Pradesh Essential Services Maintenance (Repeal) Act, 19551 [Uttar Pradesh Act No. 11, 1955]

[Passed by the Uttar Pradesh Legislative Council on 21st March, 1955 and by the Uttar Pradesh Legislative Assembly on 31st March, 1955.1

[Assented to by the Governor on 15th April, 1955 under Article 200 of the Constitution of India and published in the Uttar Pradesh Extraordinary Gazette on 21st April, 1955.]

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to repeal the Essential Services (Maintenance) Ordinance, 1941, in so far as its application to Uttar Pradesh is concerned

It is necessary to repeal the Essential Services (Maintenance) Ordinance, 1941, in so far as its application to Uttar Pradesh is concerned;

It is hereby enacted in the Sixth Year of the Republic of India as follows :-

Short title, extent and

- 1. (1) This Act shall be called the Uttar Pradesh Essential Services **commencement** Maintenance (Repeal) Act, 1955.
 - (2) It shall extend to the whole of Uttar Pradesh.
 - (3) It shall come into force at once.

Repealed

2. (1) So much part of the Essential Services (Maintenance) Ordinance, 1941, as relates to matters in respect of which the State Legislature, and not Parliament, has power to make laws for Uttar Pradesh, shall stand repealed and is hereby repealed.

Note: English Translated Copy.

¹⁻ For SOR please see official Gazette dated 16 March, 1955.